

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/504/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : HOTEL JANA PRIYA
NAME OF THE RESPONDENT(S) : BONTON SOFTWARES PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. ROHAN RAJASEKARAN

Counsel for
Applicant

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**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, DIVISION
BENCH, CHENNAI.**

Arguments heard on 16.06.2017

Orders passed on 16.06.2017

CP/504/(IB)/CB/2017

(IND/1569/(IB)/CB/2017

(Under Section 9 of the Insolvency And Bankruptcy Code 2016 r/w Rule 6 of the
Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016

M/s. Hotel Janapriya

Vs

M/s. Bonton Softwares Pvt Ltd

Applicant (Operational Creditor) Represented by : Counsel: Mr Rohan Rajasekharan

O R D E R

ANANTHA PADMANABHA SWAMY, MEMBER (JUDICIAL):- (ORAL)

This is with regard to the Petition No,CP/504/(IB)/CB/2017 wherein on 1.6.2017, an order came to be passed by this Bench wherein the application has been admitted and moratorium was declared. However, there was no proposal with regard to the name of the Interim Insolvency Professional. Therefore, in the order, IBBI was required to recommend the name of the Interim Insolvency Professional in the matter. The IBBI recommended the name of Ms Satyadevi Alamuri, and provided the address alongwith e-mail ID and mobile number. We hereby appoint Ms. Satyadevi Alamuri, as Interim Insolvency Professional in the matter and direct her to cause public announcement as per Section 15 of the I&B Code, 2016 to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and cooperate with the Interim Insolvency Professional as stipulated under Section 19 of the I& B Code, 2016. The Registry is directed to inform the Interim

Insolvency Professional to make public announcement within three days from the date the copy of this order is received and take over the charge of the management/asset. This shall form part of the order dated 1.6.2017. The Registry is also directed to inform the name, address alongwith e-mail ID and mobile number of the Interim Insolvency Professional to the Corporate Debtor and the Operational Creditor with immediate effect.



(K.Anantha Padmanabha Swamy)
Member (Judicial)

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